

Economic Affairs) and the beneficiaries will be the Indian Telephone Industries Ltd., the Hindustan Cables Ltd., the Hindustan Teleprinters Ltd., and the Posts & Telegraphs Department for the P & T's Projects. Additional production facilities to be financed from the credit will be the Palghat Factory of the Indian Telephone Industries Ltd., The new Cable Factory of the Hindustan Cables Ltd., at Hyderabad and the new Electronic Teleprinter Factory of the Hindustan Teleprinters Ltd. at Hosur.

Development of Acquired Land

by D. D. A.

*494 SHRI S. M. KRISHNA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the total area of land frozen during the last 20 years developed so far and that which is under development;

(b) what are the DDA's plans for planned development of the city;

(c) the average price at which land was acquired and later sold for housing and commercial purposes; and

(d) the total profits made out by the DDA by the sale of land so far?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Members of the Dera Ismail Khan Co-operative House Building Society

4543. SHRI K. PRADHANI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that only the persons uprooted from Dera Ismail Khan (NWFP) are entitled for allotment of plots under bye-laws of the Dera Ismail Khan Co-operative House Building Society;

(b) whether plots have been allotted and got registered in the name of

other than those displaced from Dera Ismail Khan (Non-Derawalas);

(c) if so, what is their number and their date of registration;

(d) whether certain complaints were filed by the share-holders in the Registrar's office; and

(e) if so, what action has been taken by the Registrar on these complaints?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) According to the registered bye-laws of the society, a person is eligible for membership of the society provided he is a bona fide resident of the Union Territory of Delhi and is a duly registered displaced person from District Dera Ismail Khan—now in Pakistan, before the prescribed date'.

(b) and (c). According to the information furnished by the Society, no such allotments have been made.

(d) Yes, Sir.

(e) The Registrar of Cooperative Societies has instituted an enquiry under Section 55 of the Delhi Co-operative Societies Act, 1972.

प्रबन्धक, खादी भवन के टेलीफोन बिल

4544. श्रीमती विद्यावती चतुर्वेदी : क्या ग्रामीण पुनर्निर्माण मंत्री यह बताने की कृपा करेंगे कि :

(क) खादी भवन, नई दिल्ली के प्रबन्धक के कार्यालय और प्रावासीय टेलीफोन के सम्बन्ध में 1980 में टेलीफोन बिल कितनी घनराशि का था; और

(ख) क्या टेलीफोनों पर होने वाले खर्च को कम करने के लिए समुचित निदेश जारी करने का सरकार का विचार है ?

कृषि और ग्रामीण पुनर्निर्माण मंत्रालय में राज्य मंत्री (श्री बालेश्वर राव) :
 (क) खादी भवरा, नई दिल्ली के प्रबंधक के कार्यालय में दो टेलीफोन तथा आवास पर एक टेलीफोन लगाया गया है। उनके कार्यालय में लगाए गए टेलीफोनों में से एक टेलीफोन के दो एक्सटेंशन हैं— एक लेखा विभाग में तथा दूसरा बिक्री विभाग में है। जनवरी, 1980 से जनवरी, 1981 तक इन टेलीफोनो के बारे में निम्नलिखित धनराशि के बिल प्राप्त हुए थे :—

टेलीफोन की श्रेणी	धनराशि (रुपये में)
कार्यालय	30,234.85
आवासीय	5,203.25

(ख) सरकार प्रशासनिक व्यय में किराया, जिसमें टेलीफोनो के प्रयाग में किराया भी शामिल है, करने के लिए सभी सम्बन्धितों का समय समय पर निर्देश जारी करती रही है। खादी तथा ग्रामोद्योग आयोग ने भी इसी प्रकार के निर्देश जारी किए हैं।

Sugar Quota to Fair Price Shops

4545. PROF. MADHU DANAVATE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there has been a persistent demand that the disparities in the quota of sugar given to the fair price shops in rural and urban areas should be removed; and

(b) if so what steps are taken to remove this disparity?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) and (b). In most of the States/Union Territories there is no disparity in the distribution of levy sugar in the rural and urban

areas. As per reports received, even in the few States where the scales of distribution are not uniform, there has been no demand for removal of such disparities except in Tamil Nadu and Meghalaya. The distribution of levy sugar in each State is decided by the respective State Governments considering the local circumstances.

TA/DA to Mail Overseers and Cash Overseers Cadres

4546. SHRI SUBODH SEN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any cadre which is precluded from drawing normal TA/DA when they proceed on duty outside the prescribed Headquarters beyond 8 kilometres;

(b) the reasons why the Mail Overseers and Cash Overseers of the Postal Department have been singled out in the matter of payment of TA/DA according to normal rules; and

(c) whether Government propose to remove this discrimination?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) Yes. Sir.

(b) and (c). The Mail/Cash Overseers of the P&T Department have a fixed jurisdiction. Since they are required to tour intensively within their fixed jurisdiction they are entitled to reimbursement of the actual expenses incurred by them in connection with the journey performed by them within their beat. Besides the reimbursement of the actual expenditure, they are entitled to the Night Halt Allowance @ Rs. 450 per night halt in the outstation. But, if permitted to go outside their beat/jurisdiction, they are entitled to the grant of the normal travelling allowance. They are not covered by the normal TA/DA rules because of the special features of their working. The 2nd and the 3rd Pay Commissions did not favour payment of TA/DA under